

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 82
ANSWERED ON 20/07/2026**

CANCELLATION OF TENDER WORKS UNDER AMRUT 2.0 IN ANDHRA PRADESH

82. SHRI GOLLA BABURAO:

Will the Minister of *Housing and Urban Affairs* be pleased to state:

- (a) whether tenders for works under AMRUT 2.0 issued in 2023-24 and before in various Municipalities, Corporations, Nagar Panchayats in Andhra Pradesh have subsequently been cancelled by the new Government and called for fresh tenders in 2025 under CHAM;
- (b) whether due to lack of response, Government of Andhra Pradesh cancelled above tenders;
- (c) whether it is a fact that subsequently estimates for above works have been increased exponentially for 103 corporations, Municipalities and Nagar Panchayats; and
- (d) whether the Central Government has found huge corruption in above process and, if so, the action taken on culprits?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

(a) to (d): Under AMRUT 2.0, the States/ Union Territories (UTs) select, appraise, prioritise and implement the projects within the broad framework of Mission guidelines. The State Water Action Plans of Andhra Pradesh comprising of 505 projects worth ₹9505.91 crore (including Operation and Maintenance cost) have been approved under AMRUT 2.0.

The State Government of Andhra Pradesh has informed that 19 projects which were awarded during 2023-24 and earlier in various Urban Local Bodies were cancelled by the State Government on 13.05.2025 and subsequently, 13 projects which were not grounded were replaced due to site conditions and taken up in Concessionaire Hybrid Annuity Model (C-HAM) during 2023-24.

The State has further informed that the tenders for the 281 projects under C-HAM were called on 24.06.2025 which were subsequently cancelled owing to unavoidable exigencies relating to financing and fund flows. Thereafter, it was decided by the State Government not to proceed with implementation under the C-HAM mode and to execute the projects under the Lump Sum (LS) mode.

The estimates pertaining to works in 103 Urban Local Bodies were revised by the State consequent upon the increase in the Operation & Maintenance (O&M) period from 5 years to 10 years, as the

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projects were proposed under the C-HAM mode. As informed by the State, the revised estimates were prepared and approved in accordance with the relevant State Government guidelines, applicable norms and prescribed procedures.

The State Government has also informed that the entire process has been carried out in accordance with the applicable Government Orders, rules, regulations and prescribed procedures, ensuring transparency and adherence to the prescribed guidelines.
